

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE**

ORIGINAL APPLICATION NO.170/00051/2019

DATED THIS THE 18TH DAY OF MARCH, 2020

HON'BLE SHRI C V SANKARMEMBER (A)

Raja.C
S/o Sri.Chinnaiyan,
Aged 39 years,
Senior Section Engineer/AC Depot,
SW Railway, Bangalore,
R/o #4/70, Ettimarathupatti,
Dharmapuri-636704.

...Applicant

(By Shri.K Shiva Kumar)

Vs.

1. Union of India
Rep. by General Manager,
South Western Railway,
Hubli-580 020.

2. Divisional Railway Manager,
South Western Railway,
Bengaluru-560 023.

...Respondents

(By Shri.N.Amaresh, Senior Panel Counsel)

ORDER (ORAL)

HON'BLE SHRI C V SANKAR, MEMBER (A)

The relief sought for in this application is to restrain the respondents from any proposal of merging the supervisory cadre of electrical and mechanical departments and order the respondents to keep all the wings of the electrical cadre in the electrical department only by maintaining the status-quo and to call for willingness/suggestions from the supervisors of all the three wings of the electrical department before taking any decision on the merger of cadres.

2. In the rejoinder, the applicant would state that vide Annexure A10, the Railway Board itself had withdrawn the earlier order of 7.6.2019. The Other Zonal Railways like East Coast Railway vide Annexure A11 and the Southern Railway vide Annexure A12, apparently have taken a decision in tune with the Annexure A10 order. The applicant would also state that vide Annexure A13, the Principal Chief Electrical Engineer, South Western Railway has supported the points made in the application itself. The only point left to be decided is to take a decision on the above.

3. Shri.N.Amaresh, learned counsel for the respondents would state that in their representation they have mentioned about their transfer to a particular wing etc., and therefore, no such order could be given at this point of time. Looking at all the correspondence and other orders in this regard, it is appropriate if a direction is given to the General Manager, South Western Railway to consider all the aspects of the issue in terms of the policy decision taken or to be taken by the Railways considering Annexure A10 and other Annexures relating to the decisions taken by other Zonal Railways and take an appropriate decision. Representation given by officials like the applicant may be given due consideration in the interest of the organization and the employees. OA is disposed of as above. No costs

**(C V SANKAR)
MEMBER (A)**

/rsh/

Annexures referred to by the applicant in OA No.170/00051/2019

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|-------------|-----------------------------------------------------|
| Annexure A1 | Copy of the Railway Board order dated 01.05.2018 |
| Annexure A2 | Copy of the Memorandum dated 15.5.2018 |
| Annexure A3 | Copy of the memorandum dated 31.05.2018 |
| Annexure A4 | Copy of the Office Order dated 12.6.2018 |
| Annexure A5 | Copy of the Sr.DME note dated 20.8.2018 |
| Annexure A6 | Copy of the Joint Representation dated 27.9.2018 |
| Annexure A7 | Copy of the Joint Representation dated 31.10.2018 |
| Annexure A8 | Copy of the Hon'ble Tribunal order dated 29.10.2018 |
| Annexure A9 | Copy of the representation dated nil. |